संख्या में लोगों ने पंजीकरण राशि वापस ले ली है या वापस लेने की पेशकश की है;

(ख) मारुति कार का अभी तक घोषित अधिकतम मूल्य कितने साल तक के लिए प्रभावी होगा;

(ग) क्या पंजीकृत ग्राहकों द्वारा पंजीकरण राशि वापिस लेने या वापिस लेने की पेशकश करने का एक कारण यह शंका है कि इस कार के मूल्य पहली खेप की बिक्री के बाद बढ़ेंगे; और

(घ) इस शंका को दूर करने के लिए क्या कार्यवाही करने का सरकार का विचार है ?

उद्योग मंत्रालय में राज्य मंत्री (श्री एस० एम० कृष्ण) : जी नहीं। उपलब्ध जानकारी के अनुसार अब तक केवल 0.62 प्रतिशत ग्राहकों ने बुकिंग रद्द करने के लिए अनुरोध किया है।

(ख) कम्पनी ने 12-12-1983 की कार और नीची छत वाली वैन का कारखाने से निकलते समय का मूल्म 47500 रुपये घोषित किया है, जो मार्च 1985 तक वैध है, जिसमें उत्पादन शुल्क और बिक्रेता का लाभ शामिल है और परिवहन प्रभार और स्थानीय कर शामिल नहीं हैं।

(ग) जी, नहीं। सरकार की इस बारे में कोई विशिष्ट रिपोर्ट नहीं मिली हैं।

(घ) प्रश्न ही नहीं उठता।

Premature Retirement for Weeding out Corrupt Public Servants

3675. SHRI MADHAVRAO SCINDIA :
SHRI G. NARSIMHA REDDY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Central Vigilance Commission, in its annual report for the year 1982 has suggested a more effective use of the provisions for premature retirement for weeding out the corrupt among the public servants in higher positions ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) and (b) Yes, Sir. The observations made by the Central Vigilance Commission in this regard in their annual report for the year 1982 is enclosed. Comprehensive instructions already exist in regard to the observations made by the Central Vigilance Commission in their report.

Statement

Support made by Central Vigilance Commission in para 8.9 *of its Annual Report for the year*, 1982

"There may be many people in service with an indifferent record of performance or reputation who could not be proceeded against for lack of evidence or other reasons and need to be dealt with administratively. Corrective and deterrent action should be taken at the stages when cases of such officials are considered for the crossing of efficiency bar, confirmation etc. There exist detailed instructions relating to review for premature retirement with a view to eliminating not only the inefficient but also those whose integrity is suspected or against whom there are charges of corruption etc. The Commission suggetes that this legitimate handle should be used more effectively for weeding out the corrupt."

Import of Technology and tie-ups in Transport Sector

3676. SHRI MADHAVRAO SCINDIA : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have initiated a new policy of liberal technology imports and foreign tie-ups in the transport sector; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE